

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

7. I.A. 1826/2021
IN
C.P.(IB) -3456(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **30.08.2021**

NAME OF THE PARTIES: Omega Corrugators Pvt Ltd

V/s

Apex Consumer Appliances Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the Original Petitioner, Mr. Kunal Kanungo and counsel for the
IRP, Mr. Amey Hadwale are present through virtual hearing.

I.A. 1826/2021

The above I.A. is filed by IRP under section 12A of the IB Code for
withdrawing the main Company Petition in view of settlement between the
parties even before convening COC.

Accordingly, the above I.A. is allowed and the main Company Petition is
disposed of as withdrawn.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)